

MINUTES OF THE MEETING No. 16/11 dated 21.7.2010 (held on 19.7.2010) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.15/11 for confirmation and confirmed and adopted the same without any change.

Case No M-129 NC No.16/11 Dated 21.7.10	M/ s United Phosphorus Ltd, Mumbai F.No.01/83/162/1015/AM10/DES-IV RLA F.No.03/95/40/1420/AM06 Lic.No.0310369999 dated 6.3.2006
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.15022/26/2005-Ch.II dated 21.7.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Metribuzin Technical 94% Min.	1 Kg	1. Pivaloyl Chloride	0.918 Kg
		2. Copper Cyanide (Cuprous cyanide)	0.729 Kg
		3. Hydrazine Hydrate (100%)	0.880 Kg
		4. Ethylene Dichloride	0.200 Kg
		5. Carbon Disulphide	0.700 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-130 NC No.16/11 Dated 21.7.10	M/ s Roha Dychem ltd, Mumbai F.No.01/83/50/233/AM06/DES-IV RLA F.No.03/95/40/368/AM07 Lic.No.0310390653 dated 21.7.2006
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/143/2004-Ch.II dated 30.3.2006 as under:-

Export Item	Qty.	Import Item	Qty.
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Sunset Yellow 3 C.I 15985 Dye content: 85%	1 Kg	1. Aniline	0.375 Kg
		OR	
		Sulphanilic Acid	0.625 Kg
		2. Beta Naphthol	0.527 Kg
		3. Sodium Nitrite	0.184 Kg
		4. Methanol	1.507 Kg
		5. Caustic Soda	0.250 Kg
		6. Soda Ash	0.432 Kg
		7. Sodium Acetate	0.100 Kg

(8. HDPE Granules (LDPE Granules may be allowed as per general packing policy)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 16/83-ALC1/2010 **MEETING DATE** : 21.07.2010

1	Case No.:958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:18.08.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.7.2010 issued by this office.. Accordingly the case may be re-listed on 18.8.2010.			

2	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:18.08.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.7.2010 issued by this office. Accordingly the case may be re-listed on 18.8.2010.			

3	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:18.08.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.7.2010 issued by this office.. Accordingly the case may be re-listed on 18.8.2010.			

4	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.7.2010 issued by this office.. Accordingly the case may be re-listed on 18.8.2010.			

5	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm vide letter dated 3.5.2010. Reminder issued on 5.7.2010. Accordingly the case may be re-listed on 18.8.2010.			

6	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 7/4/2010 by Deptt. of C&PC (PC..Div.). Reminder dated 2.7.2010 issued by this office. Last reminder issued on 23.7.2010. Accordingly the case may be re-listed on 18.8.2010..			

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Case No.:34/53/83-ALC1/2009	Party Name:STERLING TAPES LTD.,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
HQ File :01/83/050/01021/AM10/	RLA File :37/24/040/00001/AM09/	Lic.No/Date:3710001030 09.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/49/2010-PC.II dated 20.7.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Acrylic Emulsion Adhesive for BOPP Tape (55% Solid)	1 Kg	1. Butyl Acrylate 2. Methacrylic Acid	0.560 kg 0.015 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HO File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549	Defer

8			15.09.2009	Date:18.08.2010
Decision : The Committee considered the case as per agenda. The written comments from the Deptt. of C&PC(PC.Div.) has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.8.2010.				

9	Case No.: 6/29/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
	HQ File :01/83/050/00539/AM10/	RLA File :05/24/040/00570/AM09/	Lic.No/Date:0510250171 01.10.2009	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.15/83-ALC1/2010 dt. 14.7.2010.			

10	Case No.: 15/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00548/AM10/	RLA File :04/24/040/00152/AM10/	Lic.No/Date:0410108166 06.10.2009	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 23.6.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.8.2010.			

11	Case No.: 16/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00549/AM10/	RLA File :04/24/040/00151/AM10/	Lic.No/Date:0410108167 06.10.2009	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 23.6.2010. TA has been requested to offer comments. The Case is deferred for four weeks. Accordingly the case may be re-listed on 18.8.2010.			

12	Case No.: 38/47/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00876/AM10/	RLA File :07/24/040/00302/AM10/	Lic.No/Date:0710068397 19.11.2009	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from M/o Steel vide letter dated 5/7/2010 and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 18.8.2010.			

13	Case No.: 36/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
	HQ File :01/83/050/00874/AM10/	RLA File :11/24/040/00032/AM10/	Lic.No/Date:1110021356 01.12.2009	Defer Date:
	Decision : The case was listed in the M.No15/83 dated 14/7/2010. Licence surrendered by the firm and the case withdrawn.			

14	Case No.:37/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
	HQ File :01/83/050/00875/AM10/	RLA File :11/24/040/00033/AM10/	Lic.No/Date:1110021357 01.12.2009	Defer Date:
	Decision : The case was listed in the M.No15/83 dated 14/7/2010. Licence surrendered by the firm and the case withdrawn.			

15	Case No.:5/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 18.8.2010.			

16	Case No.:6/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00770/AM10/	RLA File :10/24/040/00097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 18.8.2010.			

17	Case No.:7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.8.2010.			

18	Case No.:8/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00772/AM10/	RLA File :10/24/040/00099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.8.2010.			

	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
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19	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:18.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.8.2010.				

20	Case No.: 17/53/83-ALC1/2009	Party Name:AQUAGEL CHEMICALS PVT. LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status: Case Deferred
	HQ File :01/83/050/01004/AM10/	RLA File :37/24/040/00002/AM10/	Lic.No/Date:3710001167 21.01.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 21.7.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Qty. of Volatile & Residue generated during splitting process 2. Commercial value of Crude Glycerine & Residue along with documentary evidence. Accordingly the case may be re-listed on 18.8.2010.			

21	Case No.:5/45/83-ALC1/2009	Party Name:GOPSONS PAPERS LTD	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved							
	HQ File :01/83/050/00826/AM10/	RLA File :05/23/040/00161/AM10/	Lic.No/Date:0510256898 22.01.2010	Defer Date:							
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 21.7.2010 as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Thermal Paper Printed Rolls (GSM 50-130) of following sizes 44 mm x 24 Mts 57 mm x 24 Mts 75 mm x 50 Mts 80 mm x 548 Mts</td><td>1 MT</td><td>Thermal Paper in Jumbo Rolls of Rel. GSM of Following Sizes 404 mm x 6000 Mtrs. 348 mm x 6000 Mtrs 402 mm x 6000 Mtrs.</td><td>1.01 MT</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Thermal Paper Printed Rolls (GSM 50-130) of following sizes 44 mm x 24 Mts 57 mm x 24 Mts 75 mm x 50 Mts 80 mm x 548 Mts	1 MT	Thermal Paper in Jumbo Rolls of Rel. GSM of Following Sizes 404 mm x 6000 Mtrs. 348 mm x 6000 Mtrs 402 mm x 6000 Mtrs.
Export Item	Qty.	Import Item	Qty.								
Thermal Paper Printed Rolls (GSM 50-130) of following sizes 44 mm x 24 Mts 57 mm x 24 Mts 75 mm x 50 Mts 80 mm x 548 Mts	1 MT	Thermal Paper in Jumbo Rolls of Rel. GSM of Following Sizes 404 mm x 6000 Mtrs. 348 mm x 6000 Mtrs 402 mm x 6000 Mtrs.	1.01 MT								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

	Case No.: 18/53/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status: Case Deferred
	HO File :01/83/050/01005/AM10/	RLA File :11/24/040/00026/AM10/	Lic.No/Date:1110021657	Defer

22		25.01.2010	Date:18.08.2010
Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Consumer affairs (Vegetable & Oils) for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18/8/2010..			

23	Case No.:23/53/83-ALC1/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/01010/AM10/	RLA File :05/23/040/00180/AM10/	Lic.No/Date:0510258423 12.02.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 18.8.2010.			

24	Case No.:4/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00931/AM10/	RLA File :10/24/040/00114/AM10/	Lic.No/Date:1010037280 22.02.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.8.2010.			

25	Case No.:8/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00935/AM10/	RLA File :10/24/040/00121/AM10/	Lic.No/Date:1010037284 22.02.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.8.2010.			

26	Case No.:9/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00936/AM10/	RLA File :10/24/040/00129/AM10/	Lic.No/Date:1010037285 22.02.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.8.2010.			

27	Case No.:10/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00937/AM10/	RLA File :10/24/040/00130/AM10/	Lic.No/Date:1010037286 22.02.2010	Defer Date:18.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.8.2010.

28	Case No.: 11/49/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status: Case Deferred
	HQ File :01/83/050/00938/AM10/	RLA File :02/24/040/00229/AM10/	Lic.No/Date:0210138285 22.02.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to TA and defer consideration of the case for four weeks on request of TA. Accordingly the case may be re-listed on 18.8.2010.			

29	Case No.: 12/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status: Case Deferred
	HQ File :01/83/050/00939/AM10/	RLA File :10/24/040/00110/AM10/	Lic.No/Date:1010037289 22.02.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.8.2010			

30	Case No.: 13/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status: Case Deferred
	HQ File :01/83/050/00940/AM10/	RLA File :10/24/040/00132/AM10/	Lic.No/Date:1010037290 22.02.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.8.2010			

31	Case No.: 5/53/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status: Case Deferred
	HQ File :01/83/050/00992/AM10/	RLA File :05/24/040/00522/AM10/	Lic.No/Date:0510260646 17.03.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2/7/2010 issued by this office. Accordingly the case may be re-listed on 18.8.2010.			

32	Case No.: 2/53/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status: Case Deferred
	HQ File :01/83/050/00989/AM10/	RLA File :10/24/040/00137/AM10/	Lic.No/Date:1010037743 18.03.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.8.2010.			

33	Case No.:8/53/83-ALC1/2009	Party Name:VACMET INDIA LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00995/AM10/	RLA File :06/24/040/00048/AM10/	Lic.No/Date:0610017474 18.03.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks on request of TA.. Accordingly the case may be re-listed on 18.8.2010.			

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Case No.:7/12/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
HQ File :01/83/050/00182/AM11/	RLA File :15/24/040/00001/AM11/	Lic.No/Date:1510010012 08.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/15/2009-PC.II dated 19.7.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Calcium Carbonate (FMB) (Containing 23+/-2% LLDPE and 76+/-2% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2363 Kg 0.7809 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:8/12/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
HQ File :01/83/050/00183/AM11/	RLA File :15/24/040/00002/AM11/	Lic.No/Date:1510010013 08.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/15/2009-PC.II dated 19.7.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Calcium Carbonate (FMB) (Containing 23+/-2% LLDPE and 76+/-2% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2363 Kg 0.7809 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:1/4/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00057/AM11/	RLA File :05/24/040/00358/AM10/	Lic.No/Date:0510262352 13.04.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 21.7.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Net content of Cork in export 2. Justification for 20% wastage 3. Production/Consumption Data duly certified by Central Excise for last 2 years Accordingly the case may be re-listed on 18.8.2010.			

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Case No.:4/4/83-ALC1/2010	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
HQ File :01/83/050/00060/AM11/	RLA File :03/94/040/01108/AM10/	Lic.No/Date:0310569978 19.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/14/2007-Ch.II dated 20.7.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Distilled Fatty Acid (C ₁₆ C ₁₈) Derived from Palm Fatty Acid Distillate	1 Kg	Palm Fatty Acid Distillate FFA (as palmitic) = 70 PCT min. Total saponifiable matter (TSM) = 95 PCT Min.	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

38	Case No.:5/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00061/AM11/	RLA File :09/24/040/00009/AM11/	Lic.No/Date:0910041706 19.04.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.8.2010.			

	Case No.:6/4/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
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39	HQ File :01/83/050/00062/AM11/	RLA File :04/24/040/00336/AM10/	Lic.No/Date:0410113188 19.04.2010	Defer Date:18.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.8.2010				

40	Case No.:8/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00064/AM11/	RLA File :09/24/040/00019/AM11/	Lic.No/Date:0910041730 20.04.2010	Defer Date:18.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.8.2010.				

41	Case No.:9/4/83-ALC1/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00065/AM11/	RLA File :05/24/040/00531/AM10/	Lic.No/Date:0510262669 20.04.2010	Defer Date:18.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.8.2010. Accordingly the case may be relisted on 18.8.2010				

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Case No.:1/8/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
HQ File :01/83/050/00114/AM11/	RLA File :03/94/040/00140/AM11/	Lic.No/Date:0310574223 13.05.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/7/2009-Ch.II dated 20.7.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
VERNATAN C 100.IN p (Containing 37% Condensation product of Urea, Formaldehyde & Sodium salt of Phenol Sulfonate;)	1 Kg	1. Phenol	0.294 Kg
(43.5% Condensation product of Urea, Formaldehyde & Sodium salt of Phenol Sulfonate and Cresol Sulfonate;)		2. Meta Para Cresol (Cresylic Acid)	0.097 kg
(6% Condensation product of Phenol		3. Sodium Meta Bisulphite	0.003 Kg
		4. Urea	0.110 Kg

and Formaldehyde and) (0.3% Condensation product of Sodium Meta Bisulphite)			
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/8/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
HQ File :01/83/050/00115/AM11/	RLA File :03/94/040/00141/AM11/	Lic.No/Date:0310574225 13.05.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div) forwarded vide their U.O. No.14010/7/2009-Ch.II dated 20.7.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Tanicor SG.IN p (Synthetic Tanning agent containing Sodium salt of Urea Formaldehyde Phenol Sulfonate – 37%, Sodium salt of Para Formaldehyde Phenol + Cresol Sulfonate – 43.5% & condensate of Phenol formaldehyde – 6%)	1 Kg	1. Phenol 2. Meta Para Cresol (Cresylic Acid) 3. Sodium Meta Bisulphite 4. Urea	0.301 Kg 0.097 kg 0.0018 Kg 0.110 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/8/83-ALC1/2010	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
HQ File :01/83/050/00116/AM11/	RLA File :04/24/040/00024/AM11/	Lic.No/Date:0410113819 17.05.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 21.7.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Laminated Safety Glass Tinted Without Shade Band (Thickness 4.96 mm to 5.76 mm)	100 Sq. Meters

Import Item

S.No.	Description of Item	Quantity
1.	Tinted Float Glass (Thickness 2.1 mm to 2.5 mm)	240 Sq. Meters
2.	Poly Vinyl Butyral Film without shade band (Thickness 0.76 mm)	110 Sq. Meters
3.*	Grinding Wheel (Abrasives)	0.03 No.
4.	Mirror Button (Plastic)	Net to Net
5.	Enamel (Porcelain Enamel base frit)	1.0 Kg
6.	Diluents for Enamel	0.065 Kg
7.	Medium 239 (Ethyl Acetate Base)	0.02 Kg
8.*	Eskal 15 Powder (Natural Calcium Carbonate)	1.011 Kg
9.*	Stainless Steel Cloth (Furnace Tooling Cloth)	0.21 Meter
10.	Pine Wood Sawn -	As per Packing Policy

* There should be overall Value Cap of 2% of FOB value on item at Sr.No.3,8 & 9 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/8/83-ALC1/2010	Party Name:P.S. PRESS SERVICES PVT LTD	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
HQ File :01/83/050/00117/AM11/	RLA File :05/24/040/00057/AM11/	Lic.No/Date:0510264439 17.05.2010	Defer Date:18.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.8.2010. Accordingly the case may be relisted on 18.8.2010			

Case No.:5/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
HQ File :01/83/050/00118/AM11/	RLA File :03/94/040/00145/AM11/	Lic.No/Date:0310574852 18.05.2010	Defer Date:18.08.2010

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.8.2010.

47	Case No.:6/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00119/AM11/	RLA File :03/94/040/00133/AM11/	Lic.No/Date:0310574924 18.05.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.8.2010.			

48	Case No.:7/8/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00120/AM11/	RLA File :09/24/040/00041/AM11/	Lic.No/Date:0910042077 19.05.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.8.2010. Accordingly the case may be relisted on 18.8.2010			

49	Case No.:1/12/83-ALC1/2010	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00176/AM11/	RLA File :05/24/040/00546/AM10/	Lic.No/Date:0510265842 10.06.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.8.2010.			

50	Case No.:2/12/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00177/AM11/	RLA File :02/24/040/00015/AM11/	Lic.No/Date:0210143227 10.06.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.8.2010. Accordingly the case may be relisted on 18.8.2010			

51	Case No.:3/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00178/AM11/	RLA File :02/24/040/00036/AM11/	Lic.No/Date:0210143233 10.06.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.8.2010.			

52	Case No.:4/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00179/AM11/	RLA File :02/24/040/00037/AM11/	Lic.No/Date:0210143235 10.06.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.8.2010.			

53	Case No.:5/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00180/AM11/	RLA File :02/24/040/00038/AM11/	Lic.No/Date:0210143237 10.06.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.8.2010.			

54	Case No.:6/12/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00181/AM11/	RLA File :03/94/040/00239/AM11/	Lic.No/Date:0310578250 10.06.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.8.2010			

55	Case No.:10/12/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00185/AM11/	RLA File :05/24/040/00099/AM11/	Lic.No/Date:0510266017 14.06.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 21.7.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Net content of Cork in export 2. Justification for 20% wastage 3. Production/Consumption Data duly certified by Central Excise for last 2 years Accordingly the case may be re-listed on 18.8.2010.			

	Case No.:11/12/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HO File :01/83/050/00186/AM11/	RLA File :03/95/040/00182/AM11/	Lic.No/Date:0310578750	Defer

56			14.06.2010	Date:18.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.8.2010				

57	Case No.:12/12/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00187/AM11/	RLA File :10/24/040/00019/AM11/	Lic.No/Date:1010039058 15.06.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.8.2010			

58	Case No.:13/12/83-ALC1/2010	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
	HQ File :01/83/050/00188/AM11/	RLA File :03/95/040/00202/AM11/	Lic.No/Date:0310578897 15.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/32/2007-Ch.II dated 20.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Textile Auxiliaries Liquisoft Easy Conc Paste Containing 49.5% of Glycerine 50% of Varisoft W-222 LM	1 Kg	1. Glycerine 2. Quaternary Ammonium Compound (Varisoft W-222 LM)	0.495 Kg 0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

59	Case No.:1/16/83-ALC1/2010	Party Name:PHARMACEUTICAL COATINGS PVT.LTD.,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
	HQ File :01/83/050/00268/AM11/	RLA File :03/95/040/00228/AM11/	Lic.No/Date:0310582334 07.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/61/2006-Ch.II dated 4.8.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	AROLEC-SR-100 Mixtures/Excipients Containing 51%	1 Kg	Metalose (Hydroxy Propyl Methyl Cellulose 4000)	0.538 Kg

of Metalose (Hydroxy Propyl Methyl Celluose 4000)			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

60	Case No.:2/16/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
	HQ File :01/83/050/00269/AM11/	RLA File :03/95/040/00059/AM11/	Lic.No/Date:0310582344 07.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/53/2006-Ch.II dated 14.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Impact Modifier Processing Acid mixture containing MBS Copolymer 80% and Acrylic Copolymer 20%	1 Kg	1. Impact Modifier (MBS Copolymer) 2. Processing Aid Acrylic Co-polymer)	0.800 Kg 0.200 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:3/16/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00270/AM11/	RLA File :03/95/040/00572/AM10/	Lic.No/Date:0310582347 07.07.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.8.2010			

62	Case No.:4/16/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00271/AM11/	RLA File :02/24/040/00044/AM11/	Lic.No/Date:0210144758 09.07.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.8.2010			

Case No.:5/16/83-ALC1/2010	Party Name:MIHIR CHEMICAL INDUSTRIES	Meet No/Date:16/83-ALC1/2010	Status:Case Deferred
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63		PVT LTD	21.07.2010	
	HQ File :01/83/050/00272/AM11/	RLA File :03/95/040/00247/AM11/	Lic.No/Date:0310582845 09.07.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.8.2010			

64	Case No.:6/16/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00273/AM11/	RLA File :03/95/040/00046/AM11/	Lic.No/Date:0310582885 09.07.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.8.2010			

65	Case No.:7/16/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00274/AM11/	RLA File :03/95/040/00119/AM11/	Lic.No/Date:0310582892 09.07.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.8.2010			

66	Case No.:8/16/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00275/AM11/	RLA File :04/24/040/00080/AM11/	Lic.No/Date:0410115424 12.07.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.8.2010			

67	Case No.:9/16/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Approved
	HQ File :01/83/050/00276/AM11/	RLA File :03/95/040/00239/AM11/	Lic.No/Date:0310583247 13.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/143/2004-Ch.II dated 12.2.2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tartrazine (C.I.No.19140) (Dye content: 87%)	1 Kg	1. Dimethyl Acetal Succinate 2. Sulphanilic Acid	0.560 kg 0.923 kg

		3. Sodium Nitrite	0.410 Kg
		4. Caustic Soda	0.360 Kg
		5. Soda Ash	0.570 Kg
		6. Activated Carbon	0.020 Kg
	(Packing material as per packing policy)		
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

68	Case No.:10/16/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00277/AM11/	RLA File :05/24/040/00140/AM11/	Lic.No/Date:0510268097 13.07.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.8.2010			

69	Case No.:11/16/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:16/83-ALC1/2010 21.07.2010	Status:Case Deferred
	HQ File :01/83/050/00278/AM11/	RLA File :05/24/040/00141/AM11/	Lic.No/Date:0510268100 13.07.2010	Defer Date:18.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.8.2010			

Date:09.08.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer